

Name of Corporate Debtor:	Think & Learn Private Limited
Date of Commencement of CIRP:	7/16/2024
List of Creditors as on:	1/17/2025

List of other creditors (Other than financial creditors and operational creditors)

(Amount in ₹)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted					Amount of claim not admitted	Amount of claim under verification	Remarks, if any		
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?				Amount of contingent claim	Amount of any mutual dues, that may be set-off
1	Gautam Ch. Roy	8/17/2024	150,000		Student	No	No	No	No	No		150,000	Form F not submitted
2	Javed Pathan	7/31/2024	56,500		Student	No	No	No	No	No		56,500	Supporting documents in support of claim pending
3	Kirti Bisht	8/21/2024	36,000		Student	No	No	No	No	No	36,000	-	Claims not Related to TLPL, Refer Note 2 Below
4	Mohan Krishna Laxman Raju(Avni Sharma)	7/31/2024	5,186,805,781		Other stakeholder	No	No	No	No	No		5,186,805,781	Verification pending on account of Latest books yet to be made available by the suspended Management
5	LMK HOLIDNGS LIMITED(Avni sharma)	7/31/2024	9,927,871,660		Other stakeholder	No	No	No	No	No		9,927,871,660	Verification pending on account of Latest books yet to be made available by the suspended Management
6	Mohan Krishna Laxman Raju as trustee of Matrix benefit trust(Avni sharma)	7/31/2024	3,742,113,829		Other stakeholder	No	No	No	No	No		3,742,113,829	Verification pending on account of Latest books yet to be made available by the suspended Management
7	Mohan Krishna Laxman Raju on behalf of employees of target group(Avni Sharma)	7/31/2024	2,127,331,480		Other stakeholder	No	No	No	No	No		2,127,331,480	Verification pending on account of Latest books yet to be made available by the suspended Management
8	Taigo Andre Dias Silva	7/30/2024	25,062,000		Other stakeholder	No	No	No	No	No	25,062,000	-	Claims not Related to TLPL, Refer Note 2 Below
9	Luis Pedro Da Cunha Brandao Martinho	7/31/2024	25,062,000		Other stakeholder	No	No	No	No	No	25,062,000	-	Claims not Related to TLPL, Refer Note 2 Below
10	Kanhaiya Kumar Singh	7/31/2024	68,000	68000	Student	No	No	No	No	No		-	

List of other creditors (Other than financial creditors and operational creditors)

(Amount in ₹)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted					Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any	
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?					
11	Kelvin Chong	7/31/2024	329,147,600		Other stakeholder	No	No	No	No	No	329,147,600	-	Claims not Related to TLPL, Refer Note 2 Below
12	Krishna Vedati	7/30/2024	807,831,800		Other stakeholder	No	No	No	No	No	807,831,800	-	Claims not Related to TLPL, Refer Note 2 Below
13	Srinivas Mandyam	7/30/2024	590,627,800		Other stakeholder	No	No	No	No	No	590,627,800	-	Claims not Related to TLPL, Refer Note 2 Below
14	Pravin Pundlik Bhalekar	9/26/2024	116,000		Student	No	No	No	No	No		116,000	
15	Baljeet Singh	9/5/2024	30,000	30,000	Student	No	No	No	No	No		-	
16	VIJENDER KUMAR PANCHAL	10/28/2024	81,962		Student	No	No	No	No	No		81,962	
17	BINIT KUMAR	10/9/2024	180,000	180,000	Student	No	No	No	No	No		-	
18	Edward burger	12/16/2024	392,813,434		Teacher	No	No	No	No	No	392,813,434		Claims not Related to TLPL, Refer Note 2 Below
Total			23,155,385,846	278,000	-	-	-	-	-	-	2,170,580,634	20,984,527,212	

Note: THE CREDITORS ARE HEREBY INFORMED THAT:

1. In pursuance of Section 15(1)(c), Regulations 6(2)(c) and 12(1), regulations 12(2) and regulation 13 of CIRP Regulations, 2016, the claimants can submit their claims within 14 days of commencement of CIRP, upto 90th days of commencement of CIRP and also till up to seven days before the date of meeting of creditors for voting on the resolution plan or the initiation of liquidation, as the case may be, respectively.

The Resolution Professional and his team is diligently verifying the claims on a daily basis as per regulation 13 and 14 of CIRP Regulations, 2016. However, certain claims have been provisionally admitted based on the records submitted by the claimants. These claims remain subject to further verification upon receipt of the complete books of accounts and records maintained by the Corporate Debtor, that is awaited from the Ex-management of the Corporate Debtor.

It is important to note that the submission and verification of claims is an ongoing process. Given the significant volume of emails and documents pertaining to the claims filed against the Corporate Debtor, there might be some delays in the collation and review of claims. This is a procedural aspect that will be addressed in due course of time.

The Resolution Professional assures all stakeholders that the claims are being continuously verified, and the updated list of claims will be uploaded frequently to maintain transparency and compliance with the regulatory requirements.

It is further requested that if any creditors who don't find their names in the present list, may further send a reminder email at the process email id (ip.byjus@outlook.com), to follow-up on their claim for quick actions.

"Note 2: As, M/s. Think and Learn Pvt. Ltd. is under Corporate Insolvency Resolution Process of Insolvency and Bankruptcy Code, 2016, the claims by the claimants of other than the said company are not admitted.